

DIVISION BENCH  
COURT - I

O-211

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/213(KB)2022  
IA(I.B.C)/51(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09<sup>TH</sup> APRIL 2024**

IN THE MATTER OF	<b>SREI EQUIPMENT FINANCE LIMITED VS ROYAL INFRAISOFT PRIVATE LIMITED</b>
UNDER SECTION	<b>IBC UNDER SEC 7</b>

**Appearances (via video conferencing/physically)**

Mr. Sandip Kejriwal, CS ] For the Applicant/ Royal Infracsoft Pvt. Ltd.

Mr. D.N. Sharma, Adv. ] For the Respondents

Ms. Meenakshi Manat, Adv. ]

Ms. Shreya Chaudhary, Adv. ]

**O R D E R**

1. Ld.Authorised representative for the applicant present. Ld.Counsel for the Respondents present.
2. **IA(I.B.C)/51(KB)2024-** Notice accepted by Ld. Counsel Respondent/ Shreya Choudhury. Compliance affidavit be filed within 10 days mentioning therein that the information and documents sought by IRP mentioned at page 12-13 have been furnished to the RP
3. Post the matter for further consideration on **24/05/2024**.

**Balraj Joshi  
Member (Technical)**

**Rohit Kapoor  
Member (Judicial)**

PJ